

NATIONAL COMPANY LAW TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI

C.P NO. 103(ND)/2014  
CA NO.

CORAM:

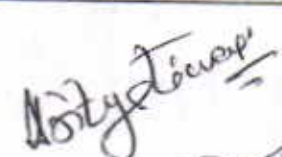

PRESENT: CHIEF JUSTICE M. M. KUMAR  
Hon'ble President

SH. S. K. MOHAPATRA  
Hon'ble Member (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 05.08.2016

NAME OF THE COMPANY: **M/s. Avigo Trustee Company Ltd.**  
**Vs.**  
**M/s. Hythro Power Corporation Ltd.ors.**

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the  
Companies Act 2013.

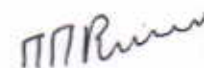
S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1	ADITYA TIWARI	ADVOCATE	PETITIONERS	
2	MOHD. NIZAM PASHA	ADVOCATE	RESPONDENTS	


**Order**

Ld. Counsel for the Petitioner states that CA 98/PB/2015 is pending for amendment of the petition to include subsequent events which happened after filing of the original CP.

Reply to the aforesaid application has not been filed. Let the reply be filed within two weeks with a copy in advance to the applicant- Petitioner. Rejoinder, if any, be filed within two weeks thereafter.

List all the applications along with main CP for hearing on 09.09.2016.

  
(CHIEF JUSTICE M.M. KUMAR)  
PRESIDENT

  
(S.K. MOHAPATRA)  
MEMBER (T)